

(b) if so, the reaction of the Government thereto;

(c) whether the Prime Minister of Pakistan made any statement regarding inhabilitiy of Pakistan to prevent the marches again and again from crossing the line of actual control;

(d) if so, the steps taken by the Government in that regard;

(e) whether the Government had taken up this matter with other countries; and

(f) if so, the reaction thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI): (a) Yes, Sir.

(b) The so-called JKLF is an unlawful organisation which indulges in terrorist and propandist activities. Its action need to be seen in this context.

(c) and (d). While Government have seen press reports of statements by the Prime Minister of Pakistan to this effect, it has repeatedly been conveyed to the Pakistani authorities that they should take effective steps to prevent any violations of the LOC/border and honour their bilateral obligations. Government shall firmly resist any attempt to violate the LOC/border and take all necessary measures to protect India's territorial integrity.

(e) Yes, Sir.

(f) There was understanding of Government's position. Several countries, individually and collectively, also formally made demarches to Pakistan in this regard.

#### **New Prohibition Policy**

1563. SHRI R. SURENDER REDDY:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to formulate any new prohibition policy;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) and (c). Does not arise.

[*Translation*]

#### **Security Arrangements in Tihar Jail**

1564. SHRI AVTAR SINGH BHADANA:  
SHRI SHIVLAL NAGJIBHAI VEKARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps being taken by the Government to improve the security arrangements in Tihar Jail in Delhi and inhuman condition of the prisoners; and

(b) the steps taken to check the illegal supply of drugs and other items which are smuggled into Jail?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) Delhi Administration have reported that the following steps have been taken to improve the security arrangements in the Central Jail, Tihar;

i) Jail Superintendents have been in-

structed to personally inspect each barrack/Cell and Ward in respect of his jail at least once every day; and, as a surprise check every week and submit the report in the prescribed proforma.

ii) The PWD has been asked to provide adequate lighting arrangements in and outside all the four jails and to provide zooming flood-lights on the watch towers.

iii) A close circuit T.V. network has been installed and 27 out of 28 cameras are operational.

iv) Five dispensaries with OPD are functioning in the jails.

v) A free Legal Aid Cell is functioning in each jail to provide legal aid to the poor prisoners.

(b) The Delhi Administration have reported that the frequency of surprise checks has been increased and the provisions of Delhi Jail Manual regarding security arrangements are being strictly followed.

[English]

#### Sales Tax in Delhi

1565. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Administration have taken up the issue of parity in the rate of sales tax with the Regional Council for the North Zone;

(b) if so, the details thereof and the progress made in the matter;

(c) whether there is also any proposal before the Delhi Administration to bring the parity in the rates of sales tax in the North Zone as a whole in respect of all the items to

check the evasion of sales tax and bungling therein; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) to (c). The Delhi Administration has moved a proposal for enhancing the rate of sales tax on various commodities. Keeping in view the rate prevailing in the neighbouring states and minimum floor level rates suggested by the National Capital Region Planning Board. On Many items, proposed rates are higher than the minimum floor level rates suggested by the NGR Planning Board but are identical to those prevailing in the neighbouring States.

#### Memorandum on TADA Prisoners In Rajasthan

1566. SHRI E. AHAMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any memorandum on the TADA prisoners in Rajasthan recently;

(b) if so, the details thereof ; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) to (c). Some representations were received during 1990 and 1991 regarding alleged misuse of TADA in Rajasthan. The matter was referred to Government of Rajasthan. According to a report received from the Government of Rajasthan TADA was invoked for internal security with utmost care and caution and most of the accused